

Report
B. O. H.

COMMITTEE ON PETITIONS

EIGHTH REPORT

SHRI JAGANNATH RAO (Chattrapur): I beg to present the Eighteenth Report of the Committee on Petitions.

16.04 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 12th August, 1974, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Statutory Resolution seeking disapproval of the Essential Commodities (Amendment) Ordinance, 1974 and consideration and passing of the Essential Commodities (Amendment) Bill, 1974, as passed by Rajya Sabha.
- (3) Discussion on the Statutory Resolution seeking disapproval of the Industries (Development and Regulation) Amendment Ordinance, 1974 and consideration and passing of the Industries (Development and Regulation) Amendment Bill, 1974, as passed by Rajya Sabha.
- (4) Discussion on the Statutory Resolution seeking disapproval of the Press Council (Amendment) Ordinance, 1974 and consideration and passing of the Press Council (Amendment) Bill, 1974, as passed by Rajya Sabha.

2. With your permission, Sir, may I also inform the House that the Constitution (Thirty-fourth Amendment)

Bill, 1974, will be taken up for consideration and passing on Monday, the 26th August, 1974.

SHRI MADHU LIMAYE (Banka): What has happened to the Finance (No. 2) Bill?

PROF. S. L. SAKSENA (Maharajanj): May I make a submission? I have already sent my name . . .

MR. DEPUTY-SPEAKER: I have got all the names here, and I shall call them one by one.

PROF. S. L. SAKSENA: I have already written to the Speaker . . .

MR. DEPUTY-SPEAKER: Let him please sit down. His name came last. I do not understand why he is getting up.

I would only say this. There are as many as 19 members. I have added the name of Prof. S. L. Saksena also to this. I would only request members to keep the time in mind while making observations.

SHRI INDRAJIT GUPTA (Allpore): Was there an item of discussion on the Banking Commission's report in this?

SHRI K. RAGHU RAMAIAH: That has already come in the Bulletin—14th. That was why I did not announce it here.

श्री अटल बिहारी वाजपेयी (ग्वालियर):
उपाध्यक्ष महोदय, मैं चाहता हूँ कि वित्त मंत्री महोदय कंट्रोलर एंड आडिटर जेनेरल के विभिन्न दफ्तरों में कर्मचारियों के विरुद्ध जो दमनचक्र चलाया जा रहा है, उस के बारे में बक्तव्य द।

10 मई को कंट्रोलर एंड आडिटर जेनेरल के कर्मचारियों ने रेल कर्मचारियों की हड़ताल के समर्थन में, और रेल कर्मचारियों के विरुद्ध सरकार के दमनचक्र के खिलाफ, एक दिन की सांकेतिक हड़ताल की थी।

[श्री अटल बिहारी वाजपेयी]

यह हड़ताल शान्तिपूर्ण थी, लेकिन हड़ताली कर्मचारियों के विरुद्ध घोर दमनचक्र चलाया जा रहा है। सारे देश में विभिन्न ए० जी० आफिसिज में काम करने वाले 20,000 कर्मचारियों की सेवा में भंग—ब्रेक इन सर्विस—कर दिया गया है और 20,000 कर्मचारियों के वेतन में कटौती की जा रही है।

वह हड़ताल एक दिन की थी, लेकिन वेतन में तीन दिन से लेकर पांच दिन तक की कटौती हो रही है। 10 मई को शुक्रवार था, 11 मई को सैंकड साटरडे की वहज से छुट्टी थी और 12 मई को रविवार था। लेकिन जो कर्मचारी सोमवार को कार्यालय में गये, उन्हें छुट्टी के दिनों के वेतन से हाथ धोना पड़ा है।

जिन कर्मचारियों को नौकरी से निकाला गया है, उन की संख्या 546 है और जो कर्मचारी मुअत्तिल किये गये हैं, उन की संख्या 176 है। ये कर्मचारी सारे देश में फँले हुए हैं।

MR. DEPUTY-SPEAKER: You want a discussion on this.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, मैं कुछ अधिक समय ले रहा हूँ। मैं इस सम्बन्ध में अध्यक्ष महोदय से मिला था। वह मुझे नियम 377 के अन्तर्गत इस मामले को उठाने की इजाजत दे रहे थे। उन्होंने वित्त मंत्री को सदन में रहने के लिए सूचित कर दिया है। चूंकि मुझे इस क्रम में बोलने का मौका मिला है, इस लिए आप मुझे दो तीन मिनट अधिक दे दें।

MR. DEPUTY-SPEAKER: The point is that we are concerned with next week's business now.

श्री अटल बिहारी वाजपेयी : शिलांग में 8 कर्मचारी मुअत्तिल किये गये हैं। और

8 कर्मचारियों को नौकरी से निकाला गया है। कलकत्ता में 19 कर्मचारी मुअत्तिल किये गये हैं और 2 कर्मचारी नौकरी से निकाल दिये गये हैं। पटना में 17 कर्मचारी मुअत्तिल किये गये हैं और 4 कर्मचारी नौकरी से निकाल दिये गये हैं। नई दिल्ली में 15 कर्मचारी मुअत्तिल किए गए हैं। इसी तरह शिमला, बम्बई, राजकोट और त्रिवेन्द्रम में भी कर्मचारियों को मुअत्तिल किया गया है तथा नौकरी से निकाला गया है। ग्वालियर में यह संख्या सब से ज्यादा है। वहां 56 कर्मचारियों को मुअत्तिल किया गया है और 24 कर्मचारियों को नौकरी से निकाल दिया गया है।

सब से दुख की बात यह है कि इन कर्मचारियों का जो आल इंडिया फ़ेडरेशन है, उस को शो-काज नोटिस दिया गया है कि उस का रेकग्नीशन क्यों न विदड्डा कर लिया जाय। रेकग्नीशन तो आल इंडिया रेलवमेंट्स फ़ेडरेशन का भी विदड्डा नहीं किया गया है। लेकिन ऐसा लगता है कि कंट्रोलर एंड आडिटर जनेरेल किसी नियम से बंधे नहीं हैं। वह कर्मचारियों के खिलाफ़ बदले की कार्यवाही करने पर तुले हुए हैं। मैं चाहता हूँ कि वित्त मंत्री महोदय इस बारे में एक वक्तव्य दें और सदन को इस मामले पर बहस करने का मौका दिया जाय।

मैं एक और मामला उठाना चाहता हूँ।

MR. DEPUTY-SPEAKER: The fact is that we are discussing about next week's business. The whole idea of this is that members may not be satisfied with the proposals of the Minister and they would like some other items also to be included. That is the main meaning of this.

SHRI S. M. BANERJEE (Kanpur): In this case a statement was demanded.

MR. DEPUTY-SPEAKER: We are talking about the business for next week. Do not take this opportunity to raise all matters.

SHRI ATAL BIHARI VAJPAYEE: I was asked by the hon. Speaker to take the opportunity now. I could have spoken on Monday.

MR. DEPUTY-SPEAKER: I knew he had allowed you under 377 to raise this. That is why I have allowed you now. This is about next week's business.

श्री प्रदत्त बिहारी वाजपेयी : उपाध्यक्ष महोदय, एक और मामला ऐसा हुआ है, जिस पर हम लोग सरकार की ओर से वक्तव्य चाहते हैं, और वह मामला है अहमदाबाद में पुलिस द्वारा एक पत्रकार के साथ दुर्व्यवहार किया जाना। एक पत्रकार पर झूठा आरोप लगा कर उस के विरुद्ध कार्यवाही की गई और जब उस कार्यवाही के खिलाफ प्रदर्शन करने के लिए पत्रकार राजभवन गये, और राज्यपाल के सलाहकार, श्री सरिन, से मिलने के लिए गये, तो पुलिस ने उन की पिटाई की। हम ने इस विषय पर कालिग एटन्शन नोटिस दिया था। हम चाहते हैं कि मंत्री महोदय इस मामले पर वक्तव्य दें। गुजरात में राष्ट्रपति शासन है। अथर पत्रकारों के साथ यह व्यवहार हीगा तो ग्राम आदमी की क्या स्थिति होगी इस की सहेज ही कल्पना की जा सकती है।

SHRI SHYAMNANDAN MISHRA (Begusarai): I find that other things are being taken up. Should not matters directly related to the business for the next week be taken up? After the hon. Minister made a statement regarding Government business for the next week, Members who wanted to make submissions in respect of that should be called next before 377 is taken up.

MR. DEPUTY-SPEAKER: This is not 377. I see from the Order Paper that Mr. Vajpayee was permitted by the Speaker to raise a matter under 377 but because 377 was not taken up, he says that the Speaker conveyed to him that he might take this opportunity.

PROF. S. L. SAKSENA: I gave notice of an adjournment motion on terrible floods in Gorakhpur Division which was disallowed. Now I want that the grave situation caused by floods in Gorakhpur Division be included in the next week's business for a full discussion. There the flood level in river Rapti has risen to 252.55 ft. i.e. one feet and five inches higher than the highest level of 251.15 ft. reached 50 years back, that is in 1925. About 3,000 villages have been marooned and flooded and two million people are very severely affected in Gorakhpur Division. Some of them are starving. The loss is estimated at Rs. 15 crores I have come yesterday from a tour of those areas. No relief had yet been given. Many of them will die if relief is not rushed to them immediately. These floods could have been avoided if the Jalkundi reservoir scheme which was planned ten years ago for containing river Rapti had been implemented. Besides repairs to the existing bunds had also not been completed. A recent survey has estimated that the cost of repairs to existing bunds would be Rs. 2 crores. The result is that eight bunds had broken and the districts of Basti, Gorakhpur and Deoria are flooded and Gorakhpur city is in imminent danger of being engulfed by floods. The State Government cannot find this two crores of rupees for the thorough repairs of these bunds, nor can it undertake the Jalkundi reservoir scheme. The Central Government must help the U.P. Government with sufficient funds for the purpose and must undertake the completion of Jalkundi reservoir scheme immediately.

SHRI JYOTIRMOY BOSU (Diamond Harbour): The agenda says: "Shri K. Raju Ramiah to make a statement

[Shri Jyotirmoy Bosu]

regarding Government business for the week commencing the 12th August, 1974." You will agree with me that there is a big departure from the usual practice. We held a Business Advisory meeting yesterday very unsuccessfully because the Government had taken an attitude like that. They wanted to reverse the earlier decision that every week there would be two discussions either under rule 184 or rule 193 or both. Efforts are there on the Government side to scuttle the whole thing.

MR. DEPUTY-SPEAKER: What are the items you want to be included?

SHRI JYOTIRMOY BOSU: I have given two motions. One is on Maruti Ltd. (*Interruptions*).

SHRI A. K. M. ISHAQUE (Basirhat): This has been discussed a thousand times. This is not a market place.

SHRI JYOTIRMOY BOSU: My motion has been found in order by the hon. Speaker. In December 1972 there was a discussion and after that a lot of things have happened. So, I want that to be included.

My second motion is on the basis of a ruling given by Shri Sanjiva Reddy on the basis of the removal from this House of Shri Mudgal, which was initiated by the late Pandit Jawaharlal Nehru, for committing misconduct. In that motion, I have shouldered the responsibility that if I cannot substantiate what I have given in writing, I shall face a privilege motion. That is a substantive motion against Shri L. N. Mishra for his role in the Bharat Sewak Sama' affair. (*Interruptions*): I have given a substantive motion.

SHRI A. K. M. ISHAQUE: Do you know that the matter is *sub judice* now? (*Interruptions*).

SHRI JYOTIRMOY BOSU: My motion brings serious charges of cor-

ruption and misconduct against a sitting member of this House and it is incumbent on this House to discuss it. As I said, I have taken the responsibility that if I am unable to substantiate what I have given in writing, I shall face a privilege motion.

SHRI SHYAMNANDAN MISHRA: We have to consider a situation which has unfortunately arisen, namely, there has been no agreement in the Business Advisory Committee. Earlier the decisions that used to be announced in the House were based on a consensus arrived at in the Business Advisory Committee. The BAC consisted not only of the representatives of the various political parties but also of those hon. Members who had given notices of their motions. So, the consensus was arrived at in a very representative body. Now, unfortunately, the situation that has arisen is that this statement made by the hon. Minister about the business for next week does not reflect the consensus in the BAC. So, it is a matter for you to consider how the BAC would function in future. If the BAC does not function properly in future, then on every such occasion there would be a great furore in the House, there would be a great deal of disturbance and discontent in the House. So, the very machinery which you in your wisdom have set up is not being used, and that is because of the attitude that the Government has taken in the BAC.

The second question is who will determine or fix the No-Day-Yet-Named Motions. Is it in the discretion of the Government to fix the No-Day-Yet-Named Motion or would it be fixed by consensus in the BAC? The Government seem to be taking the attitude that it is left to their discretion. If the Government take that attitude, and if the House also agrees with it—I will ask the hon. Members to consider this seriously—if the Government take the attitude that they alone will select these things then only those things which are convenient to the Government can be taken and discussion in this House

will have no meaning at all. Therefore, I must say, this is a highly objectionable attitude for the Government to take and the hon. Speaker will have to take this situation into account.

The short submission that I want to make is that this is an incomplete statement that has been made by the hon. Minister because there is no mention of the second No-Day-Yet-Named Motion. One motion has been circulated which relates to the functioning of the nationalised banks. But we had decided earlier that two No-Day-Yet-Named Motions should be taken up during the course of a week, either under 193 or 184. Therefore, this is an incomplete statement and it is not in conformity with the decision taken by the BAC that there would be two such motions during the course of a week. Now, there may be limitation on time but hon. Members have to consider whether we should not try to stick to the decisions taken earlier, which is in the interest of the smooth functioning of the House . . .

SHRI K. P. UNNIKRISHNAN (Badagara): The only point is what is to be discussed and what is relevant.

SHRI SHYAMNANDAN MISHRA: Am I not placing before the House a relevant question? So, the second No-Day-Yet-Named Motion is yet to be fixed, and that has not been fixed only because of the attitude taken by the Government. Just as my hon. friend, Shri Jyotirmoy Bosu, has set his heart on some motions which he has always been raising in the BAC, I have also given notice of two motions. One motion has already been admitted by the Chair, and that relates to the functioning of the Election Commission and how it should be enlarged. I do not find any mention of that here.

SHRI S. M. BANERJEE: Sir, with your permission, I would like to raise two issues with the hope that the hon. Minister of Finance and the Minister

of Civil Aviation will make a statement. You will remember, in this House there was a Calling Attention Notice regarding the strike by the Air India Pilots. Although it was not discussed, a statement was made by the Minister. Since then the situation has deteriorated further. This morning I met some of the representatives of the Guild of the Pilots and it seems to me that the statement made by the hon. Minister was based on a wrong information supplied by the management, by the Chairman of the Personnel Director, who is a civil engineer who had nothing to do with civil aviation. Let there be a probe by the Public Accounts Committee or the Public Undertakings Committee into the working of that Corporation.

MR. DEPUTY-SPEAKER: The probe should be the business for the next week?

SHRI S. M. BANERJEE: The Minister should make a statement about that. They are declaring lock-outs again and again. They will declare more individual lock-outs. I want the Minister to make a statement and agree to a parliamentary probe on the working of this particular Corporation. *(Interruptions)*

Then, Sir, in the newspapers, there is a news-item—“Tax Census” in West Bengal on 16th August. It says:

“The Income-tax authorities in West Bengal are launching a house-to-house “tax census” in the State on 16th August in their bid to unearth black money.”

This is what has appeared that they will go and collect black money as if the people are just waiting to give them black money. This has been announced in the newspapers.

MR. DEPUTY-SPEAKER: So, you want a discussion on that.

SHRI S. M. BANERJEE: I want that the Minister should make a statement on that.

[Shri S. M. Bannerjee]

Last but not the least, I want to have a discussion on the spurious glucose case.**

MR. DEPUTY-SPEAKER: This will not go on record.

We have to maintain the federal set up of the Parliament and the Assemblies. We should not discuss these things here.

SHRI SAMAR GUHA (Contai): Mr. Deputy-Speaker, Sir, I would draw the attention of the Minister of Parliamentary Affairs to a very disturbing news about NCERT. Most of the top officials have taken mass leave. This is nothing but in protest against favouritism and nepotism being indulged in there. Pressure is being brought upon the writers and professors who are writing model text-books. You know, Sir, model text-books are being used all over the country. It is an unusual thing. The complaint is that favouritism and nepotism is practised in respect of various appointments. The worst thing is that, in writing history, social sciences, etc., certain political objectives of the ruling party are being exerted upon.

MR. DEPUTY-SPEAKER: Do you want this to be discussed?

SHRI SAMAR GUHA: I do not want this to be discussed. If there is any fact in that, the Minister of Education should come out with a statement.

My second point in this. There is a report from Tamil Nadu that the Government of Tamil Nadu have issued instructions to all private companies to employ only local people to the extent of 80 per cent. We have already seen Shiv Sena in Bombay. What I am afraid is: if this trend is encouraged, what will happen to the 78 per cent of our Bihari friends.

U.P. friends and Oriya friends who are working in West Bengal. The Minister of Parliamentary Affairs may recall that for the last three Sessions I have been giving No-Day-Yet-Named Motions to discuss the sons of the soil theory. I want that a statement should be made and a discussion should take place on this. If this trend is allowed to continue, there will be riots and clashes and the country will disintegrate into a few regional pockets.

श्री जगन्नाथराव जोशी : (शाजापुर) :
उपाध्यक्ष महोदय, आप की अनुमति से एक मामला सदन के सामने रखना चाहता हूँ, जिसे हमारे माननीय सदस्य श्री अटल बिहारी वाजपेयी ने भी सदन के सामने रखा है कि प्रजातन्त्र में जागरूक प्रहरी होने के नाते जनता के अधिकारों की रक्षा करने वाले पत्रकारों पर आज हमला होता है। राष्ट्रपति-शासन के अन्दर गुजरात की राजधानी अहमदाबाद में पत्रकारों पर हमला किया जाना बहुत गम्भीर बात है। इस सम्बन्ध में मैं गृह मंत्री जी से एक वक्तव्य की मांग करता हूँ।

SHRI DINEN BHATTACHARYYA (Serampore): I would raise two points for discussion in the next week. One is regarding the question of power shortage in West Bengal. It has been announced that the factories will henceforth run for five days only. Therefore, the workers will be losing one day's wages every week and the production also will suffer. So this is a very important thing and I require not only a statement but also a discussion on the issue of power shortage in West Bengal as well as in other States.

The second point is regarding insecurity in railways. It has come in the newspaper, Sir. (Interruptions). In Eastern Railway, specially in Sealdah and Howrah sections, nobody can travel safely after 6 o'clock. There is

no security. I shall narrate to you what has come in the newspapers. This is about a young engineer. You may have read it, Sir, but not seriously....

MR. DEPUTY-SPEAKER: I am concerned with the business for the next week.

SHRI DINEN BHATTACHARYYA: This is also a business. It is a very serious situation. One young engineer was travelling in a train. Some gangsters entered the compartment and tried to snatch away the ornaments and other articles from the women as well as other passengers. This young man put up resistance and he tried to catch the miscreants but he was stabbed and thrown out of the train. For six days no information was given by the railway authorities as to the identity of this person and the dead body was handed over to his relatives only after six days. I have got so many material...

MR. DEPUTY-SPEAKER: The hon. Member's time is up.

SHRI DINEN BHATTACHARYYA: Please do not ring the bell. You have also to pass through that area. ..

MR. DEPUTY-SPEAKER: I am now concerned with the business here.

SHRI DINEN BHATTACHARYYA: I am also concerned.

MR. DEPUTY-SPEAKER: This is nothing. You are making a speech. You can pass on this information and make your suggestions. What else do you want to be discussed?

SHRI DINEN BHATTACHARYYA: My point is very simple.

MR. DEPUTY-SPEAKER: Simple to you. To me it is so complicated.

SHRI DINEN BHATTACHARYYA: The Minister should make a statement and give us an opportunity to discuss the security measures in the Railways

specially in the eastern part of the country.

PROF. MADHU DANDAVATE (Rajapur): I would request the hon. Parliamentary Affairs Minister to find some time to place on the agenda a very important item on which we expect a statement from the Railway Minister.

Fortunately, on the floor of the House the Railway Minister has declared that the recognition of the All India Railwaymen's Federation continues. If that recognition continues I want to bring to your notice a small event which is of great importance and which is in complete violation of the assurance given by the Railway Minister on the floor of the House. At Ludhiana the Divisional Superintendent of Ferozepur has issued instructions to the Station Master who, in turn, has issued a notice which says:

"A meeting is being held in the Railway premises near Northern Railway Mazdoor Union office in the afternoon on date (1-8-74). The meeting will be addressed and presided over by J. Fernandes. The Divisional Superintendent has desired that no railway staff should join the above meeting. Please ensure and warn the staff working under you not to attend the above meeting, failing which the advance increment|hard duty allowance already sanctioned or going to be sanctioned will be cancelled.

Please ensure and inform the staff accordingly."

When the Railway Minister declared that the All India Railwaymen's Federation continues to be a recognized federation, then the railway staff must be permitted to join the official rally of the federation at Ludhiana addressed by the President of the Federation and if such a wrong notice is given—I have got an attested copy of it—then it is a violation of the

[Shri Madhu Dandavate]

assurance given by the Railway Minister. Therefore, I would request the Minister for Parliamentary Affairs to find some time so that the Railway Minister can make a statement on the floor of the House.

Only one more point. It is reported in the Press that the despatch of rice from Nepal to Kerala is being obstructed because of inadequate railway transport arrangements particularly through Bihar which is a very serious affair and a statement which has appeared in Kathmandu papers indicates that but for the difficulties created by the authorities in the transport arrangements in Bihar, large supplies of rice from Nepal to Kerala would have reached Kerala in time. Therefore, on this issue also some statement is called for.

Lastly, in the last meeting of the Business Advisory Committee, it was decided that there should be a discussion under Rule 193 on the Agriculture Commission's report. That discussion as also a discussion on the Sugar Industry Inquiry Commission's report which we expect will be placed on the Table of the House very soon should be there. I request the Minister for Parliamentary Affairs to find sometime for these.

SHRI C. K. CHANDRAPAN (Tellicherry): For some time past this House is denied the opportunity to discuss the international affairs and recently there have been so many important developments taking place in the international world. Today we have read about President Nixon's resignation. It will have tremendous impact on world politics. During this period the big dictatorship of Portugal had fallen, Cyprus events have come to the forefront and the events in Greece. It is rather strange that the External Affairs Minister of our country has chosen to visit South Korea, a country ruled by one of the most hated dictatorships of our

times. 15 students have been sentenced to death in South Korea only for the crime that they have demanded peaceful reunification of Korea and their national poet has also been sentenced to long term imprisonment. I request that the House should have a discussion on the International situation.

SHRI P. G. MAVALANKAR (Ahmedabad): My State continues to be under the President's rule. It is exactly six months today that such a rule was promulgated. And, a large number of things are happening in the recent past and very many number of them concern the Central Government. But there is no opportunity or us to raise these questions and the issues here. And, the people of my State are feeling more and more agitated and suffocated in many respects; for to whom else can they represent their grievances and before whom can they voice their feelings? This is my respectful submission. In other States they have Legislative Assemblies and they are meeting for 4 weeks, 6 weeks, for monsoon session, etc. Assembly Members can take up the issues there. In regard to my State what happens is, we don't get such opportunities to raise the matters here, as they are not admitted, discussion under Rule 377 is not admitted, we don't get ballot for priority, etc. Where are we to go, Sir? The Passport Office in Ahmedabad is in a mess; students and others could not get passport to go abroad. for months together. Provident Fund Commissioner's office is in complete disarray. Nothing is happening with regard to Provident Fund Commissioner's office. Day before yesterday we heard what my colleagues said that the report of the Commissioner of Scheduled Caste and Scheduled Tribes should be discussed. We have known about the various types of atrocities committed on Harijans in Ranmalpur and Mithagoda in the Surendranagar district, and of similar incidents in the district of Ahmedabad and in many other places in Gujarat. Harijans are being badly treated

and we have no opportunity to reflect in this House the anger of the people. Therefore, the Minister of Parliamentary Affairs may kindly bear in mind that whenever any State is under President's rule, it is the bounden duty of the Government to see to it that one hour or at least half-an-hour or some time is allotted for discussion of certain matters pertaining to that State. There is no opportunity for discussing any problems of that State. Then again, there are grave complaints against the functioning of telephone in Ahmedabad. There are complaints of a very serious nature, I do not want to refer to all of them because it is not in good taste to speak about some of the most unfortunate types of incidents here on the floor of the House. Things happen in the capital city of Ahmedabad, misbehaviour in respect of telephone employees, etc. and how can you tolerate all these things? Where is the time to discuss them? I request the Minister of Parliamentary Affairs that there should be some mechanism, there could be a Committee to look into the matter. Whenever States are under President's rule, enough time should be allotted for discussing such State's problems. My friend Mr. Jagannath Rao Joshi has said about the incidents in which 25 journalists were involved. Let me give the information on this subject. This is not a matter of one individual. It is alleged that one correspondent of the *Times of India* was wrongly implicated by the Police because of certain articles that he wrote. This is an assault on the freedom of the Press. Twenty-five newsmen were beaten up by the Police outside the House of Mr. H. C. Sarin, Advisor to the Gujarat Governor at Ahmedabad yesterday. What all they wanted was only to see the Advisor Mr. Sarin and to protest against one of their colleagues having been wrongly arrested. This man who was wrongly arrested wanted to lodge a complaint but the Police refused to lodge his complaint. He was arrested, wrongly and he was not promptly released, but instead, a whole lot of

journalists were beatent up. On Mr. Ravindra Bhatt, Correspondent of *Janmabhoomi* is bed-ridden with injuries. So, these are all matters which the Minister of Parliamentary Affairs should allow us to raise here. I want the Minister of Home Affairs to make a statement on this whole incident.

It is my respectful submission that we should have such discussion at least once a fortnight for an hour or so, so that we call discuss all these matters. My point and anxiety are that our people may not feel that they were suffocated and may not express their feelings of anger in any unconstitutional or violent way.

श्री मधु लिमये : (बाँका) : उपाध्यक्ष महोदय, सब से पहले मैं जो मुद्दा आप के सामने रखना चाहता हूँ उस पर न केवल पार्लियामेन्टरी सफेयर्स मिनिस्टर का बक्तव्य चाहता हूँ बल्कि आप का स्पष्ट निर्णय भी चाहता हूँ। आप तारीखें ठीक तरह याद रखिये 27 जुलाई, 1973 को इस सदन में मैं ने एक अतारंकित प्रश्न पूछा था उस का हेंडिंग इस प्रकार था :

UNSTARRED QUESTION NO. 899

GRANT OF IMPORT ENTITLEMENT TO SHARE HOLDER OF MARUTI LIMITED

Will the Minister of COMMERCE be pleased to state:

(a) How many of the major shareholders.....

SHRI K. NARAYANA RAO: (Bobbili): How is it relevant? Sir, I rise on a point of order. My point of order is this. These are matters which can be discussed in the Business Advisory Committee. He has raised certain substantive matters regarding his short notice question.

SHRI MADHU LIMAYE: You did not even listen. This is an unstarred question which was answered about a year ago.

SHRI K. NARAYANA RAO: This is a grievance with reference to his unstarred question. These are matters which can be discussed. Why should this not be included in the Business Advisory Committee? That was the point that I raised.

MR. DEPUTY-SPEAKER: You have understood what he wanted to say, I was trying to find out what he was going to say. You have already jumped to the conclusion. That is the difficulty. This creates more confusion and it takes more time. Let me hear what he wants to say. Then if it is not relevant, I shall rule it out or do something.

SHRI MADHU LIMAYE: My question was:

"Will the Minister of COMMERCE be pleased to state:

(a) How many of the major shareholders who have invested rupees ten thousand or more in Maruti Limited and their Directors, where the Shareholders are corporate bodies, have received import entitlements from the date they became shareholders till today?

(b) The particulars thereof?

(c) which of these entitlements were made interchangeable and for which items the JCCI endorsed them; and

(d) the reasons for making these entitlements inter-changeable and permitting these endorsements by the JCCI?

Answer:

(a) to (d). The information is being collected and will be laid on the Table of the House."

The question was dated 27-7-73.

मैं भगले सप्ताह में इस पर वक्तव्य चाहता हूँ और आप की रुचि भी चाहता हूँ । एम्बोर्देस कलेडी का यह निर्णय है कि डीन

महीने के अन्दर जानकारी मानी चाहिये । एक साल में ने इन्तजार किया । इसी तरह विगत सप्ताह में साक्षरी के प्रश्न के बारे में मैं ने अध्यक्ष का ध्यान खोचा था उन्होंने कहना था देखा कर बताऊंगा । 1 अगस्त, 1973 को मैंने प्रश्न पूछा था जिस को एक साल हो गया उस में मैंने पूछा था कि रेबन्यू इंटेलीजेंस और एनफोर्समेंट डायरेक्टोरेट द्वारा भारतीय शेयर होल्डर्स के टैक्स की चोरी की जो जाफ़, जो इन्वेस्टीगेशन, की गई है उस की जानकारी दीजिये । उन का भी यही जवाब था :

"The information is being collected and will be laid on the table of the House".

इस में दलील बात नहीं है । हम तरह लोक सभा में प्रश्नों के उत्तर के बारे में अगर लापरवाही बर्ती जायगी तो क्या यह सदन चल सकता है । इसलिये आप का निर्णय भी चाहता हूँ और इस का वक्तव्य भी चाहता हूँ ।

दूसरा मेरा कहना है कि मेरे पास कानपुर के मिलिटरी अफसरों और मजदूरों ने कानपुर सी० ए० डी० के बारे में भयंकर जानकारी खोजी है । मैं संक्षेप में कहूंगा और इस पर सुरक्षा संदी का वक्तव्य चाहूंगा । उपाध्यक्ष महोदय, 20 मार्च, 1974 को 5 50 किलोग्राम की मात्रा की खोरी हो गई है और झूठसूट कहा गया है कि पीटल वापस मिल गई है, जब कि नहीं मिली है । केवल कागज़ पर ऐसी हुई है, इस की जांच कर के इस को वास्तव्य देना चाहिये ।

इसी तरह एक बहुत ही भयकर बात है कि इस चोरी को छिपाने के लिये यहूद से जो एक पागल व्यक्ति था उस को अन्दर बुलाया गया और मोची से उड़ा दिया गया और कहा गया कि यह चोरी करने वाले गुरु का मेम्बर था। क्या आज के युग में इस देश में पागल को रखने का अधिकार नहीं है? क्या हिटलर की तरह हम लोग ने भी तय किया है जैसे वह जिस को आहूत था जला देता था या फूक देता था। हमारे यहां भी ऐसा ही होगा। अब हमारे देश में बिना कारण बताये क्या गोली से उड़ा देने का अधिकार है चोरी छिपाने के लिये? इस देश में हजारों लाखों लोगों को सरकार पागल बना रही है, उन सभी लोगों की ओर से मैं उन की आवाज आज इस सदन में उठाना चाहता हूँ।

इसी तरह ऊनी माल का एक बैगन जो आर० पी० एफ० के सामने खुलना चाहिये था, चोरी से बाहर भेजने और माल को छीनने का प्रयास किया जा रहा था। लेकिन एक अधिकारी ने उस बैगन को रोका और कहा कि चोरी नहीं होने देगे इसी तरह सी०ओ०डी० के कई मामले हैं जिस पर मैं मंत्री जी का वक्तव्य चाहता हूँ। इन दो बातों पर मैं स्ट्रेटमेंट चाहता हूँ।

जहाँ तक अपने सम्बन्ध की कर्मबन्दी का सवाल है एक भारतीय प्रस्ताव पर की चर्चा करने का सुझाव है और एक श्री ललित भारायण मिश्र के खिलाफ जो अभियोग है जिनकी चर्चा का भी इस पूरे सदन में प्रस्ताव है और कायद माननीय जिनके मिश्र का भी प्रस्ताव है।

श्री जगन्नाथ मिश्र (मधुबनी) : इस पर हमें जो सुतराज है।

श्री बाबू मिश्र : आप नियम 190 देखिये इस में सरकार को कोई भी वोटो का अधिकार नहीं है।

"The Speaker may, after considering the state of business in the House and in consultation with the Leader of the House, allot a day or days or part of a day for the discussion of any such motion."

अगर इस सदन के विरोध पक्ष के बहुत बड़े हिस्से को इन दो प्रस्तावों पर चर्चा करने की इच्छा है तो क्या इस का आदर गमद कार्य मंत्री को नहीं करना चाहिये? आज ही अखबारों में हमने पढ़ा है कि प्रेमीडेंट निकमन इस्तीफा देने जा रहे हैं। तो हमारी सरकार में जों छिने हूँ, किसन हूँ माननीय एल० एन० मिश्र और माननीय देवकान बहारा, इन सभी को इस्तीफा देना चाहिये। साथ ही साथ मंडम प्राइम मिनिस्टर भी निकमन की तरह इस्तीफा दे देंगी तो देश का बहुत बड़ा कल्याण होगा।

श्री जनेश्वर मिश्र (इलाहाबाद) : अगले म-साह आप शिक्षा मंत्री से इस बात पर वक्तव्य दिलाए कि दिल्ली यूनिवर्सिटी छात्र संघ के जो वर्तमान अध्यक्ष हैं उन्होंने आरोप लगाया है कि कुछ बाहरी शक्तियां यहां के छात्र संघ के चुनाव में दखल दे रही हैं। उन्होंने भारत की प्रधान मंत्री पर भी आरोप लगाया है कि आज जो कांग्रेस की रैली है वह उस में भाषण कर रही हैं और भाषण के जरिये वह दिल्ली यूनिवर्सिटी के चुनाव पर असर डाल रही हैं। रेडियो जिस तरह के प्रचार कर रहा है और दूसरी खबरे जिस तरह में अखबारों में छप रही हैं उसको देखते हुए मुझे शक है कि मरकारी मशीनरी का उपयोग भी इस छोटे से चुनाव में होने जा रहा है। इस पर आप शिक्षा मंत्री का वक्तव्य सोमवार को दिलवाएं।

नियम 184 के तहत मैंने नोटिस दिया है। वह यह है कि संसदीय समिति जिस में सभी पार्टियों के लोग हों बनाई जाए तो श्री ललित नारायण मिश्र के खिलाफ जितने भी आरोप हैं और जो राष्ट्रपति और प्रधान मंत्री को आपन और चिट्ठियों की गई हैं उनकी इन्कवायरी करें। मुझे मिश्र जी का नाम लेते हुए निजी तौर पर भी शर्म आती है क्योंकि वह भी मिश्र हैं और मैं भी मिश्र हूँ और मैं चाहता हूँ कि जब तक वह आरोपों से मुक्त न हो जाए, मुझे मिश्र न कहा जाए। इस से मुझे शर्मिंदगी लगती है।

MR. DEPUTY-SPEAKER: It is a war of the Mishras just like the War of Roses:

श्री जनेश्वर शिख : जैसे लिये जी ने कहा है जब इतने जबरदस्त आरोप उन पर हैं तो क्या इन आरोपों से उन्हें मुक्त नहीं होना चाहिये? जब उनके खिलाफ बात कही जाती है तो थोड़े से पालतू लोग हैं जो बीच बीच में हल्ला करते हैं और इंटरप्ट करते हैं। इस समय बुनिया के पैमाने पर भ्रष्टाचार के खिलाफ जिस तरह से आवाज उठी हुई है और निक्सन को सजा दिये है, भ्रष्टाचारियों का मुंह काला हो रहा है, मैं चाहता हूँ कि वे हमारे माननीय सदस्य बनके चेहरे को सफेद न करें या लाल न करें। इस समय प्रधान मंत्री जिस तरह से हिन्दुस्तान की कुर्सी पर बैठी हुई है और श्री ललित नारायण मिश्र बैठे हुए हैं, इनकी भी यही दुर्गति होगी जो निक्सन की हुई है इस बास्ते में बहाता हूँ कि संसदीय समिति बनाई जाए और मेरा जो प्रस्ताव है वह अगले सप्ताह इस सदन में प्राप और उस पर हर दिन विचार करे और प्राप उसको लाने की कृपा करें।

श्री हुकम चन्द कश्यप : (मुर्दा) : दो तीन बरस से संसद के सैंडयूल्ड कास्ट और सैंडयूल्ड ट्राइब्यूनल कमिश्नर की जो रिपोर्टें हैं और जो समिति बनी हुई है उसकी रिपोर्टें हैं उस पर इस सदन में चर्चा नहीं हुई है

मैं जानना चाहता हूँ कि इस पर प्राप अगले सप्ताह चर्चा करवाएँ वह बहुत महत्वपूर्ण है।

SHRI K. P. UNNIKRISHNAN (Badagara): That is more important than Maruti. We support him on this issue.

SHRI VIKRAM MAHAJAN (Kangra): We support him on this.

श्री हुकम चन्द कश्यप : माना प्रकार के भ्रष्टाचार हरिजनों पर हो रहे हैं। मैं चाहता हूँ कि संसद कार्य मन्त्री इस पर अगले सप्ताह चर्चा करने का हमें मौका दें।

श्री देश के अनेक भागों में बाढ़ आई हुई है और उसके कारण भारी क्षति हुई है। उस पर भी बहस होनी चाहिये।

इस सदन में जो भी बात कही जाती है उसको लेकर कह दिया जाता है कि सम्बन्धित मंत्रियों तक इसको पहुंचा देंगे लेकिन यह नहीं कहा जाता है कि उस पर चर्चा करवाएँ। मैं जोर देकर तत्र निवेदन करना चाहता हूँ कि इन दोनों महत्वपूर्ण मामलों पर प्राप यह कहें कि अगले सप्ताह चर्चा प्राप करवाएँ।

MR. DEPUTY-SPEAKER: Now, the hon. Minister.

SHRI SAMAR GUHA (Contal): On a point of order, Sir. I shall not take more than one minute.

SHRI KARTIK ORAON (Lohardaga): May I also make my submissions? I had also given my name in writing.

SHRI SAMAR GUHA: I shall not take more than one minute....

MR. DEPUTY-SPEAKER: I do not understand this. Only those who have given the names and who have been previously allowed by the speaker are being called; I am not calling anybody else.

SHRI KARTIK ORAON: Members of the Business Advisory Committee should not be allowed to speak again. We do not get an opportunity to say anything inside the House or outside the House. If the Opposition is allowed to speak, we also, must be allowed to speak. We find that they are taking most of the time.

We are also as much Members of Parliament as the members of Business Advisory Committee. What crime have we committed? We must be given an opportunity.

MR. DEPUTY-SPEAKER: Order. order. If you had wanted to make a statement, you could have sent your name and it would have been included.

SHRI KARTIK ORAON: The Speaker is not here. I am asking you. You must give some time.

MR. DEPUTY-SPEAKER: You should have sent your name.

SHRI SAMAR GUHA: On a point of order.

MR. DEPUTY-SPEAKER: What is the point of order? That he should not reply?

17 hrs.

SHRI SAMAR GUHA: Not so irrelevant.

Every Friday we raise certain issues and the Minister gives a pet reply that they will be taken into consideration and the respective Ministers will be informed. I want to say this: either you drop this practice of allowing us to raise certain issues or at least devise some means to let us know what is the reaction of Government to our suggestions.

1540 LS-9

Either it can be notified to us or some other method can be devised. Otherwise, this is a meaningless ritual.

MR. DEPUTY-SPEAKER: It is a suggestion for action.

SHRI SAMAR GUHA: This ritual only consumes time, wastes our energy and also creates a scene without having any meaning.

MR. DEPUTY-SPEAKER: This is no point of order. He has made a certain submission relating to how to deal with these matters. For that you all sit together and find a way out. How do you expect me to say anything on that?

SHRI ATAL BIHARI VAJPAYEE: For example, I raised the question of victimisation of employees working in the office of the Comptroller and Auditor General. Shri Ganesh is here. He can make a statement.

MR. DEPUTY-SPEAKER: Without price notice.

SHRI ATAL BIHARI VAJPAWEE: He has been informed by the Speaker.

MR. DEPUTY-SPEAKER: This is not under 377. You raised it under some other item.

SHRI SAMAR GUHA: I raised a question which has been pending since the last Lok Sabha for setting up a statute of Mahatma Gandhi at the India Gate. No answer was given.

MR. DEPUTY-SPEAKER: Order, order. This is something else.

SHRI K. RAGHU RAMALAH: It is now a little past 5 P.M. and I do not want to say anything which will continue the excitement which has been ruling us this day or waste the

time of the House. I would like to say that I am very grateful to hon. members for the very valuable suggestions they have made.

Nor do I want to go into what happened in the Business Advisory Committee. I have very great regard for the members of the Committee. I am sure the Committee has certain members who are wise enough to solve their problems

Yesterday, of course it was an unfinished meeting. Shri Shyamandan Mishra is here. We hope we will have everybody's co-operation for one assure the Business Advisory Committee of my extreme co-operation.

Unfortunately, Shri Jyotirmov Bosu is not here. He made one unfortunate remark. He referred to what one Government spokesman said. I do not remember the exact words; I am subject to correction. He said a government spokesman said something which meant to influence him to drop something or something else.

SHRI SHYAMNANDAN MISHRA: What something?

SHRI K RAGHU RAMAIAH: I do not know; I do not remember the exact words. But I can tell you that the government spokesman only asked him for his priority. That is all. To construe it in the way he did is very unfair. Anyhow, he is not here. If he had been here, I would have gone a little more in detail into it.

For the rest, I shall convey the suggestions to the Ministers concerned.

SHRI SHYAMNANDAN MISHRA: There was a decision taken earlier that there would be two no-day-yet-named motions during the course of every week. What has happened to that?

SHRI K. RAGHU RAMAIAH: I would like to say that even this rule 194(2) says:

"The Speaker may allot two sittings in a week on which such matters may be taken up for discussion and allow such time for discussion not exceeding one hour."

Now as you know we are providing five hours discussion next week. Under rule 18A the Speaker has the power to give consent and after all we have other business also. We have allotted five hours for that next week. It is a question of finding time..

असुविधिसे: तारा गण्ट काफ
अडर है।

SHRI K. RAGHU RAMAIAH: Hon. Members have made certain suggestions with regard to certain discussions. We also know that there are other hon. Members who are not present here but who have been pressing us for other discussions like floods, drought, atrocities on Harijans, etc. It is a question of finding time for Government work and non-official work. We shall try to do as much as we can.

SHRI SHYAMNANDAN MISHRA: Let it be clearly known that if the Government wants to do like this, if he wants to go the way he does there will be no-co-operation and it will be difficult for the Minister of Parliamentary Affairs to function. He cannot conduct the business of the House smoothly. He is functioning in a very peculiar manner. He is trying to veto all the motions we are trying to bring.

SHRI MADHU LIMAYE: What is your ruling about one year's delay in replying to my question? I want your ruling on that.

MR. DEPUTY-SPEAKER: Order, please.

SHRI K. NARAYANA RAO: In that case, I also want a ruling.

MR. DEPUTY-SPEAKER: You give the ruling. Why do you get up when I am on my legs?

SHRI K. NARAYANA RAO: He says he wants a ruling from you. If so, I also crave your indulgence to give a ruling on my point of order.

SHRI SHYAMNANDAN MISHRA: The Minister of Parliamentary Affairs is trying to stifle the Opposition. Two motions will have to be taken up. Now he is coming in the way.

SHRI K. RAGHU RAMAIAH: I am not coming in the way.

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, आप ने मत्र को नुना दे, केवल मुझे नहीं सुना है।

MR. DEPUTY-SPEAKER: I have gone out of my way in calling your name. You were not here and you come later on. You have to be satisfied with that. Kindly sit down.

श्री हुकम चन्द कछवाय : आप ने मुझे मौन दिया, उस के लिए मैं आप का बड़ा आभारी हूँ, लेकिन मैं ने जो मवाल उठाया है,

MR. DEPUTY-SPEAKER: You have brought this to the notice of the House. It does not require my ruling. The Government should take note of what you have said. . . . (*Interruptions*). He is referring to certain answers given in the House in which the Government were reported to have said that a statement would be laid on the Table of the House. His allegation is. . . .

श्री मधु लिमये : यह एलिंगेशन नहीं है, यह सही बात है।

MR. DEPUTY-SPEAKER: Unless and until it has been gone into thoroughly it is an allegation. Because you have said so, it is not that I should accept it. It has come before the House and the Minister can take note of it.

श्री मधु लिमये : इन में यह हिम्मत थोड़े ही है कि प्राइम मिनिस्टर में कइ कि वह जवाब क्यों नहीं दे रही है। क्या उन में इतनी हिम्मत है ?

Resign otherwise. President Nixon has also resigned.

MR. DEPUTY-SPEAKER: May I also remind Mr. Limaye that we have a Committee on Assurances and you can draw their attention to this.

SHRI MADHU LIMAYE: Nobody is listening to the committee.

MR. DEPUTY-SPEAKER: Whatever decision has been arrived at, I would expect that that decision should be carried out. But I am not quite sure; I am saying it generally, not specifically here.

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, मेरी प्रार्थना है कि मैंने जो प्रश्न उठाया था, मन्त्री महोदय ने उस को बैसे ही टाल दिया है।